

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

CP No.34/2018 in OA No.09/2014

This the 18th day of December, 2018

**Coram : Hon'ble Ms. Archana Nigam, Administrative Member
Hon'ble Shri M.C.Verma, Judicial Member**

1. Smt. Dalbir Kaur, W/o. Shri Manjeetsingh Jethra,
2. Shri Anil, Son of Shri Devji Kagathara,

Both working as Steno Grade-III,
C/o. I-308, Shrinand Nagar – Part IV,
Jain Derasar, Sonal Cinema Road,
Ahmedabad : 380 051

All Applicants are working under
The Dy. Director General
Govt. of India, Ministry of Statistics & Programme
Implementation, National Sample Survey Office
Data Processing Centre, 7th Floor
Lilamani Corporate Heights
Opp. BRTS Bus Stop, Vadaj
Ahmedabad 380 014. Applicant

(By Advocate : Shri A.L.Sharma)

Versus

1. Shri Pravin Srivastava
The Secretary,
Ministry of Statistics & Programme Implementation, Sardar
Patel Bhavan, Sansad Marg,

New Delhi – 110 001.

2. Shri Ajay Narayan Jha

The Secretary, Ministry of Finance, Department of
Expenditure, North Block,
Loknayak Bhavan, New Delhi – 110 001.

3. Shri Debi Prasad Mondal

The Director General/Chief Executive Officer,
Ministry of Statistics & Programme Implementation,
National Sample Survey Office
D-Block, 1st Floor, Sankhiyiki Bhawan, GPOA
Building at CBD Shahdara, Near Karkardooma Court
Delhi – 110 032.

4. Shri Naresh Kumar Sharma

The Dy. Director General,
Government of India,
Ministry of Statistics & Programme Implementation, National
Sample Survey Office, Data Processing Centre, 7th Floor,
Corporate Heights
Opp. BRTS Bus Stop Vadaj,
Ahmedabad 380 014.Respondents

O R D E R – ORAL

Per : Hon'ble Shri M.C.Verma, Member (J)

Instant CP has been preferred alleging violation of Common
Order dated 18.7.2014 passed in OA Nos.447/2013, 01/2014,

06/2014 & 09/2014. The Order passed was to consider the case of the applicants of aforesaid OAs for regularisation and not to terminate their services till such consideration. Previously, alleging violation of said Order, Contempt Petition bearing No.09/2015 was preferred and by passing a detailed/comprehensive order, said CP was dismissed. Instant CP based upon the same set of facts and has been preferred by applicant of OA Nos.09/2014, nothing new has been brought in the pleadings. When already Contempt Petition, on same set of facts has been dismissed and that order had attained finality, we find that it is not a fit case for issuance of notice and hence, CP is dismissed.

(M.C.Verma)
Member (J)

(Archana Nigam)
Member (A)

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